

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA  
UNSTARRED QUESTION No. 921  
TO BE ANSWERED ON 3rd DECEMBER, 2024**

**RENEWAL OF PERMISSION FOR ADMISSION IN MEDICAL COLLEGES**

**921. SHRI VIVEK K. TANKHA:**

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the rationale behind the policy requiring medical colleges to seek annual renewal of permission to admit students;
- (b) whether the Ministry considers this policy fair and non-arbitrary, given that this annual permission impacts the stability of medical institutions and limits colleges to single-year approvals;
- (c) whether the Ministry consider implementing a multi-year approval system for medical colleges, potentially allowing them to admit students continuously and supporting the growth and stability of medical education in the country; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE  
(SMT. ANUPRIYA PATEL)**

(a) to (d): The National Medical Commission (NMC), established under the NMC Act, 2019, is responsible for framing policies and regulations to maintain high standards in medical education. As informed by NMC, the requirement for annual renewal permission by medical colleges has been included in the guidelines framed by NMC to ensure effective compliance and to uphold high quality and standards in medical education.

The annual renewal permission aims to enhance the quality of medical education by ensuring ongoing monitoring for continuous improvement and provides a transparent assessment of the necessary clinical resources and faculty within the institutions.

Further, there is no proposal under consideration with NMC for implementing a multi-year approval system for medical colleges.

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